



महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष ७, अंक २२]

मंगळवार, नोव्हेंबर ३०, २०२१/अग्रहायण ९, शके १९४३ [पृष्ठे ३, किंमत : रुपये २७.००

असाधारण क्रमांक ४७

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Mumbai Municipal Corporation (Second Amendment) Ordinance, 2021 (Mah. Ord. XIII of 2021), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,

I/c. Secretary (Legislation) to Government,
Law and Judiciary Department.

[Translation in English of the Mumbai Municipal Corporation (Second Amendment) Ordinance, 2021 (Mah. Ord. XIII of 2021), published under the authority of the Governor].

URBAN DEVELOPMENT DEPARTMENT

Mantralaya, Madam Cama Marg, Hutatma Rajguru Chowk,
Mumbai 400 032, dated the 30th November 2021.

MAHARASHTRA ORDINANCE No. XIII OF 2021.

AN ORDINANCE

further to amend the Mumbai Municipal Corporation Act.

WHEREAS both Houses of the State Legislature are not in session;

AND WHEREAS the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate
III of action further to amend the Mumbai Municipal Corporation Act, for the
1888. purpose hereinafter appearing;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Maharashtra is hereby pleased to promulgate the following Ordinance, namely:—

- Short title and commencement. **1.** (1) This Ordinance may be called the Mumbai Municipal Corporation (Second Amendment) Ordinance, 2021.
(2) It shall come into force at once.
- Amendment of section 5 of III of 1888. **2.** In section 5 of the Mumbai Municipal Corporation Act, in sub-section (1), in clause (a), for the words “two hundred and twenty-seven” the words “two hundred and thirty-six” shall be substituted. III of 1888.

STATEMENT

Section 5 of the Mumbai Municipal Corporation Act (III of 1888) provides the number of Councillors directly elected at ward elections in Municipal Corporation of *Brihan* Mumbai. The existing number of directly elected Councillors are based upon the population figures of 2001. After the Census of 2011, the number of directly elected Councillors are not changed.

2. As per the population data of 2011 Census in the decade of 2001 to 2011, there is growth of 3.87 per cent. in the population in the limits of the Municipal Corporation of *Brihan* Mumbai. Considering this growth in urban population and the growing speed of urbanization, to ensure that the increased population to be proportionately represented in the Corporation, it is considered expedient to enhance the number of directly elected Councillors in the Municipal Corporation of *Brihan* Mumbai. It is, therefore, proposed to amend section 5 of the Mumbai Municipal Corporation Act, suitably.

3. As both Houses of the State Legislature are not in session and the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Mumbai Municipal Corporation Act, for the purpose aforesaid, this Ordinance is promulgated.

Mumbai,

Dated the 27th November 2021.

BHAGAT SINGH KOSHYARI,

Governor of Maharashtra.

By order and in the name of the Governor of Maharashtra,

MAHESH PATHAK,

Principal Secretary to Government.